

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "E" : DELHI

BEFORE SHRI BHAVNESH SAINI, J.M. & SHRI O.P. KANT, A.M.

ITA.No.164/Del./2016
Assessment Year 2012-2013

The DCIT, Circle-7(1), New Delhi.	vs.	M/s. Design Edge Interiors Pvt. Ltd., F-4, Vishwakarma Colony, Opp. ICD, M.B. Road, New Delhi – 110 044. PAN AABCD4710C
(Appellant)		(Respondent)

For Revenue :	Smt. Rinku Singh, Sr. D.R.
For Assessee :	-None-

Date of Hearing :	20.03.2019
Date of Pronouncement :	20.03.2019

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Revenue has been directed against the order of Learned CIT(A)-3, Delhi, Dated 09th October, 2015, for the A.Y. 2012-2013.

2. Admittedly, the tax effect in the present appeal is less than Rs.20 lakhs. Vide Circular No.3/2018 Dated 11thJuly, 2018 issued by CBDT, it has been directed that

the Department shall not file appeal before the Tribunal in case where the tax effect does not exceed the monetary limit of Rs.20 lakhs. It is also directed that this instruction will apply retrospectively to pending appeals and appeals to be filed henceforth in Tribunals. Pending appeals below the specified tax limit may be withdrawn/not pressed. The Ld. D.R. in view of the Board's Circular above did not press the Departmental Appeal. The case of the Department would not fall in the exceptions provided in the above Board Circular. In the result, the Departmental appeal is not maintainable as the appeal is filed against the Board instructions referred to above and therefore, the appeal of the Department is liable to be dismissed.

3. In the result, appeal of the Department is dismissed.

Order pronounced in the open Court.

Sd/-
(O.P.KANT)
ACCOUNTANT MEMBER
Delhi, Dated 20th March, 2019
VBP/-

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'E' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi